

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.72/(MAH)/2010
CA No.

CORAM:

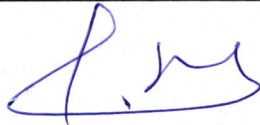
Present: SHRI M. K. SHRAWAT
MEMBER (J)


ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017


NAME OF THE PARTIES: Mr. Rajesh Daga
V/s.
M/s. Comproind Pvt. Ltd.

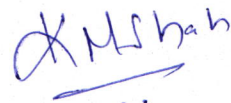
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	PRAMOD Prabhakar Shel Co say		
	(for Respondent No 4- MR Rajendra Bage)		

②	MS. ZAHRA PADAMSEC i/b BHARUCHA & PARTNERS	ASSOCIATE	
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③	MS. MANASI PADWALKAR i/b MANSUKHLAL HIRALAL & Co. (for Rep: 3, 7, 8 & 9)	ASSOCIATE	
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④	Kajal M. Shah i/b Dashrath Kalambhi and Associates Resp No 2, 11 and 12	Advocate	
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ORDER

T.C.P. NO. 72/397-398/CLB/MB/MAH/2010

1. The Learned Representatives for both sides are present.
2. A Report along with extra copies of Shrinivas M. Kini and Company is on record. The Registry is directed to give a copy of the Report to the respective parties on due Application.
3. The Registry is also directed to issue a letter to the Auditor M/s Bhansali & Jhaveri informing the contents of the Order dated 08.02.2017 and submit the Report on or before 15.04.2017.
4. The Report from the Valuer Mr. Avinash Acharya has not been submitted so far. The concerned parties are directed to furnish the relevant information to Mr. Acharya. Mr. Avinash Acharya is directed to submit the Report on or before 15.04.2017.
5. Since the relevant reports are awaited, therefore, the matter is now listed for hearing on **28.04.2017**. Date is communicated to both the parties.

Dated: 15.03.2017

sd/-

M.K. Shrawat
Member (Judicial)